

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.112/94

Wednesday this the 19th day of January, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. T.C.Sudarsanan,
Diesel Assistant,
S.Rly, Ernakulam South.
2. T.Sankara Narayanan,Diesel Asst.,S.Rly,Nagercoil.
3. G.Ponraj -do-
4. P.Selvakumar -do-
5. R.Kumar -do-
6. M.Janaki Ramu -do- Quilon.
7. P.Rajendran -do-
8. J.Nagarajan do-
9. A. Sellamuthu, Diesel Asst, S.Rly,
Marshalling Yard.,Ernakulam. .. Applicants

By Advocate Mr.P.Sivan Pillai

vs.

1. The Union of India through
The Secretary,
Ministry of Railways,
Railway Board,
New Delhi.
2. The Director(Estt.),
Railway Board,
New Delhi.
3. The General Manager,
Southern Railway,
Madras-3.
4. The Divisional Personnel Officer,
Southern Railway,
Trivandrum-14. .. Respondents

By Advocate Mrs.Sumathi Dandapani

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

On the basis of Annexure A2(which on the face of it, is valid only till 31.12.88) applicants claim that they are eligible to be promoted as 'Goods Drivers'. At least in the first instance, applicants must place their grievances

before the departmental authorities. We allow the nine applicants to file separate or joint representations, before 4th respondent. A decision will be taken by 4th respondent regarding eligibility of applicants within four weeks of the date of receipt of the representations and communicated to applicants.

2. Application is disposed of. No costs.

Dated the 19th January, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

njj/19.1